## CENTRAL ADMINISTRATIVE TRIBUNAL JAIPUR BENCH, JAIPUR

## **ORDERS OF THE BENCH**

## 25.07.2011

CP 16/2009 (OA No. 116/2009) with MA 371/2009

Dr. Saugath Roy, Counsel for applicant. Mr. V.S. Gurjar, Counsel for respondents.

Heard the rival submissions made on behalf of the respective parties on Contempt Petition.

It is not disputed by both the parties that the Hon'ble Supreme Court has seized of the matter and the controversy involved in this OA is pending for consideration before the Hon'ble Supreme Court.

The present Contempt Petition is disposed of subject to the decision of the Hon'ble Supreme Court with liberty restved to the applicant to file an'application for revival of the Contempt Petition, if so advised.

With these observations, this Contempt Petition is disposed of. Notices issued to the respondents are hereby discharged.

In view of disposal of Contempt Petition, no order is required to be passed in MA No. 371/2009, which shall also stands disposed of accordingly.

Azul Suma

(ANIL KUMAR) MEMBER (A) (Justice K.S. Rathore) MEMBER (J)

**AHQ** 

Sym

eofy given viae NE 1111 & 1112 27/7/11